

IN THE COURT OF III ADDITIONAL DISTRICT JUDGE

MADURAI.

A. DHANASEKARAN. M.A.,M.B.A.,M.L.,

III ADDITIONAL DISTRICT JUDGE.

TUESDAY THE 9th DAY JUNE 2020.

Crmp No. 395 / 2020

Cr.No. 7 / 2020

Potharaja @ Kodangi (52/2020),

S/o Veerannan @ Komma Kunju,

Eravarpatti,

Usilampatti taluk,

Madurai

.....

Petitioner / Accused

/ Vs /

State through the Inspector of Police,

All women Police Station,

Usilampatti,

Madurai.

(Crime No. 7/2020)

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Respondent / Complainant

ORDER

1. This bail application received through e-mail on 04-06-2020.Objections called for from the Special Public Prosecutor and Defacto Complainant and reply from Police and Special Public Prosecutor received through Whatsapp on 09-06-2020.
2. The Petitioner / Accused side has stated that the allegations against the accused are not true and the mother of the victim and her father were employed as workers under the accused and due to enimity between the parents of the victim and the accused false case has been filed and further the accused is in custody from 24-05-2020 and hence prayed to release the accused on bail.
3. The prosecution side given reply stating that the investigation is still pending, medical examination of the defacto complainant and the accused are to be conducted and if the accused is released on bail, he may tamper the witnesses and hence the bail petition may

be dismissed.

4. Both side considered. Since the case is registered against the accused under Section 376(2)(k), 506(ii) IPC r/w 3(1)(r), 3(1) (w) (ii) of SC/ST (POA) ACT 2015 , Pending of medical examination, Grave nature of the offences against a mentally ill girl and pending of Investigation, this court is not inclined to release the accused on bail at this stage.
5. Therefore this bail application is dismissed.

/Sd/ A.Dhanasekaran,
III Addl. District & Sessions Court (PCR),
Madurai.